

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 114(ND)/2010

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE COMPANY: Sh. Sohan Lal Gupta Vs. M/s Shri Hanumant Estates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

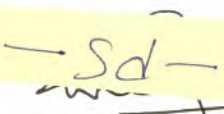
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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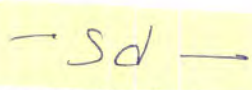
	For the Petitioner (s)	: Mr. Kaustabh Shukla, Advocate		
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	For the Respondent (s)	: Ms. Vasudha Sen, Advocate Mr. Rohan Gupta, Advocate		
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ORDER

It is submitted by Id. Counsel for both the parties that the memorandum of the settlement has been exchanged between the parties and terms thereof have been agreed in principle. Further time is required to comply with the said terms. In view of the same, re-notify this case on 25th October, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)